

ITEM NO.18

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19821/2024

(Arising out of impugned final judgment and order dated 07-05-2024 in FAFO No. 759/2003 passed by the High Court Of Judicature At Allahabad)

U.P. STATE ROAD TRANSPORT CORPORATION & ANR. Petitioner(s)

VERSUS

JAI PRAKASH & ANR. Respondent(s)

(FOR ADMISSION and IA No.192170/2024-EXEMPTION FROM FILING O.T.)

Date : 02-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Daleep Dhyanî, Adv.
Mr. Manoj Kumar Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter involves certain issues of seminal importance including a question whether a victim can file an application for compensation conjointly under Section 166 and 163A of the Motor Vehicle Act,1988.

Issue notice, returnable in four weeks.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)